

**GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
DEPARTMENT OF LEGAL AFFAIRS**

**RAJYA SABHA
UNSTARRED QUESTION NO. 3450
TO BE ANSWERED ON THURSDAY, THE 25.03.2021**

CONSULTATION WITH DoPT

3450. SHRI NEERAJ SHEKHAR

Will the Minister of Law and Justice be pleased to state:

- (a) Whether the Ministry has received a reference from Department of Personnel and Training (DoPT) regarding issuing of revised O.M with regard to overruling of judgement in NR Parmar case by Hon'ble Supreme Court on 19/11/2019, K.Meghachandra Singh & Others vs. Ningam Siro & Others and several subsequent orders;
- (b) if so, the details thereof along with the date of reference;
- (c) the details of present status thereof and reasons of delay; and
- (d) by when Ministry is likely to complete consultation in this regard?

ANSWER

**MINISTER OF LAW AND JUSTICE, COMMUNICATIONS AND
ELECTRONICS & INFORMATION TECHNOLOGY**

(SHRI RAVI SHANKAR PRASAD)

- (a) & (b): Yes, this Department received references from Department of Personnel and Training (DoPT) for legal opinion with regard to overruling of judgement in NR Parmar case by Hon'ble Supreme Court

on 19/11/2019 in Civil Appeal no. 8833-8835 of 2019, K. Meghachandra Singh & Others Vs. Ningam Siro& Others {(2020)5 SCC 689}.References were received from the Department of Personnel and Training (DoPT)on 05.12.2019, 28.12.2019, 03.02.2020 and 23.11.2020 and have been opined.

(c) & (d): At present there is no pending reference from Department of Personnel & Training on this matter with this Department.